

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 86136 of 2024

(Arising out of Order-in-Original No. 12/2024-25 dated 14.05.2024 passed by the Principal Commissioner of Customs (General), Mumbai).

L. S. Khan Logistics Pvt. Ltd.

1/7, Awwal Manzil, Nawroji Hill Road No. 1,
Mumbai – 400 009.

.... Appellant

Versus

Commissioner of Customs (General), Mumbai

New Custom House, Balard Estate, Mumbai – 400001.

....Respondent

Appearance:

Shri Gaurav Sarjare, Advocate for the Appellant

Shri Rajiv Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87547/2024

Date of Hearing: 20.12.2024

Date of Decision: 20.12.2024

Per: S.K. MOHANTY

Learned Advocate appearing for the appellant prays for withdrawing the appeal. Prayer made by the learned Advocate is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**